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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

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New Delhi, the 15th May, 1981.

NOTIFICATION  
INCOME TAX

No.3958(F.No.398/13/81-ITCC): In pursuance of sub-clause(iii) of clause(44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No. 3266 (F.No.404/128/79-ITCC) dated 29.4.1980, the Central Government hereby authorises Shri V.N.Singh, being a gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The Notification shall come into force with effect from the date Shri V.N.Singh takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

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ASSISTANT DIRECTOR OF INSPECTION(RS&P).

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\* SEARCH \*  
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